

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

MA 667/98 in
OA 2907/97

New Delhi this the 8th day of May, 1998.

Hon'ble Smt. Lakshmi Swaminathan, Member (J)
Hon'ble Shri K. Muthukumar, Member (A)

(X)

Dr. P. K. Shukla,
Hd. T. C. VIP Practical NDLS,
J3/77A, Khirki Extension,
Malviya Nagar, New Delhi-17

(By Advocate Sh. R. L. Sethi)

Applicant

VS

Union of India through

1. The General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway, New Delhi.

Respondents

(By Advocate Shri R. L. Dhawan)

ORDER (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Applicant presses MA 667/98 in which he has prayed that the OA may be disposed of with a direction to the respondents to dispose of his representation dated 18.4.97. Shri Sethi, learned counsel confirms that the applicant would be satisfied if direction is given to the respondents to give reply to the applicant's representation by a detailed, reasoned and speaking order.

2. Shri R. L. Dhawan, learned counsel opposes the prayer in the MA as well as in the OA, which is the same, on the ground that he has already prepared the reply to OA and MA and seeks one week to file the same.

3. We have considered the above.

4. The prayer in the OA and the MA is similar, namely, a direction to the respondents to dispose of applicant's representation dated 18.4.1997. In the circumstances of the case, we see no good grounds why such direction ^{should not} ~~cannot~~ be given as sufficient time has already been granted to the

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respondents to file reply which they have failed to do. ~~do.~~

5. In the above facts and circumstances of the case, the OA is disposed of with a direction to the respondents to dispose of applicant's representation dated 18.4.97 by a detailed, reasoned and speaking order under intimation to the applicant within one month from the date of receipt of a copy of this order. Accordingly MA is also disposed of.

6. If any grievance still survives, it will be open to the applicant to agitate the same through appropriate original proceedings, if so advised in accordance with law.

No order as to costs.


(K. Muthukumar)
Member (A)


(Smt. Lakshmi Swaminathan)
Member (J)

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